

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO-6419
ANSWERED ON- 02nd APRIL, 2026**

HIT AND RUN CASES

6419. SHRI GIRIDHARI YADAV:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government maintains any data of hit and run cases occurred in the country, if so, the details thereof during the last five years, State-wise;**
- (b) the number of cases wherein compensation has been paid;**
- (c) the details of non-payment of compensation to victims by general insurance companies in hundred hit and run cases in the Banka district of Bihar, State-wise;**
- (d) whether the Government has conducted any inquiry into the cases of delay in the payment of compensation by insurance companies and if so, the findings of the inquiry and if not, the reasons therefor; and**
- (e) the steps are being taken or proposed to be taken by the Government to provide speedy compensation to the victims and to prevent such incidents in future?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) The Government publishes report on “Road Accidents in India” based on data received from States/UTs. As per the data, State/UT-wise details of Hit and Run road accidents classified

according to type of collision during the calendar year 2020 to 2024 is attached as Annexure-A.

Government vide G.S.R. 163(E) dated the 25th February, 2022 has notified the Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 to provide compensation in respect of the death of, or grievous hurt to, persons resulting from hit and run motor accidents. The scheme is being implemented with effect from 1st of April, 2022. As per the scheme, a fixed sum of Rs.2 lakhs is to be provided in case of death, and a fixed sum of Rs.50,000 is to be provided in case of grievous hurt.

As per the scheme, the applicant shall submit an application seeking compensation along with prescribed documents to the Claims Enquiry Officer of the Sub-Division or Taluka in which the accident took place. The Claims Enquiry Officer is required to convey his decision within one month of receipt of claim, after which the Claims Settlement Officer is provided with fifteen days to sanction the claims and forward the sanction order to General Insurance Council. General Insurance Council shall make the e-payment to the bank account as provided by the claimant within a period of fifteen days. Data of hit and run cases from 01st April, 2022 onwards are annexed as Annexure-B.

Ministry vide GSR 153(E) dated 02.03.2026 has amended the Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022, with a view to further streamline and strengthening its implementation.

Under Paragraph 13 of the Scheme, District Road Safety Committee is empowered to evaluate the implementation of the Scheme and take corrective steps, wherever necessary. Similarly, under Paragraph 13A of the Scheme, State Road Safety Council may take similar steps for the implementation of the scheme in the concerned State or Union territory.

Letters have been issued to address the delays in settlement of claims under the Compensation to Victims of Hit-and-Run Motor Accidents Scheme, 2022 and directed stakeholders to ensure strict compliance with statutory and procedural requirements and active engagement of officials of insurance companies in each District to assist the Claim Settlement Officer in settlement of claims, uploading of complete documents, and reduction of pendency at the district level.

ANNEXURE-A

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA UNSTARRED QUESTION NO. 6419 FOR ANSWER ON 02nd April 2026 ASKED BY SHRI GIRIDHARI YADAV REGARDING HIT AND RUN CASES

Accidents due to Type of Collision as "Hit and Run"						
S.No	States/UTs	Hit & Run				
		2020	2021	2022	2023	2024(P)
1	Andhra Pradesh	1196	1796	1560	1340	1308
2	Arunachal Pradesh	7	5	2	0	0
3	Assam	1235	1393	1163	1045	925
4	Bihar	774	1257	2903	3817	5759
5	Chhattisgarh	1539	1553	1487	1494	1544
6	Goa	36	34	35	20	11
7	Gujarat	1552	1720	2209	2214	1902
8	Haryana	2386	2644	2590	1750	1809
9	Himachal Pradesh	411	182	218	237	313
10	Jharkhand	800	953	990	1073	1304
11	Karnataka	2193	1958	3017	2737	2284
12	Kerala	1118	1847	1953	1278	958
13	Madhya Pradesh	11550	9690	12250	14093	12453
14	Maharashtra	6049	7974	8768	8987	6485
15	Manipur	20	24	88	23	22
16	Meghalaya	47	45	39	38	41
17	Mizoram	11	14	11	11	13
18	Nagaland	29	38	24	34	5
19	Odisha	1737	1866	2109	2357	2493
20	Punjab	1238	1102	1563	1826	1954
21	Rajasthan	4650	5052	5618	5560	3379
22	Sikkim	13	23	11	18	4
23	Tamil Nadu	3829	3704	4774	5498	5799
24	Telangana	2041	2065	2099	2126	2408

25	Tripura	149	126	171	137	110
26	Uttarakhand	115	163	223	222	245
27	Uttar Pradesh	5823	6770	7585	6867	11209
28	West Bengal	1180	1204	1314	1251	1447
29	Andaman & Nicobar Islands	16	12	10	22	9
30	Chandigarh	31	49	18	16	22
31	Dadra & Nagar Haveli and Daman & Diu	30	52	68	66	35
32	Delhi	1445	1592	1772	1751	1575
33	Jammu & Kashmir	337	469	730	807	682
34	Ladakh	NA	3	5	13	8
35	Lakshadweep	0	0	0	0	0
36	Puducherry	36	36	10	55	69
Total		53623	57415	67387	68783	68584

Note: 1. NA: Not applicable

2. Data have been reconciled for West Bengal and Tamil Nadu for the calendar year 2020.

3. Data for 2024 is Provisional

4. figures of West Bengal for the year 2024 are re-casted based on the pattern of the data furnished by the State Police Department for the year 2023 and the aggregate e-DAR data of the State for the year 2024

5. Data have been reconciled for West Bengal for the calendar year 2015 to 2017, 2019 & 2020 and Tamil Nadu for the calendar year 2017 to 2020.

ANNEXURE-B

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA UNSTARRED QUESTION NO. 6419 FOR ANSWER ON 02nd April 2026 ASKED BY SHRI GIRIDHARI YADAV REGARDING HIT AND RUN CASES.

State / UT	2022-2023		2023-2024		2024-2025		2025-2026 (As on 28.02.2026)	
	Claims Registered	Claims Paid	Claims Registered	Claims Paid	Claims Registered	Claims Paid	Claims Registered	Claims Paid
Andhra Pradesh	0	0	0	0	583	171	765	851
Arunachal Pradesh	0	0	0	0	0	0	347	0
Assam	0	0	0	0	13	5	16	9
Bihar	1	0	2774	2047	3959	2912	2,811	2872
Chhattisgarh	0	0	3	1	102	53	488	315
Goa	0	0	0	0	0	0	0	0
Gujarat	1	0	18	11	678	350	819	720
Haryana	0	0	2	1	42	24	515	168
Himachal Pradesh	0	0	0	0	12	9	21	13
Jharkhand	190	88	399	432	433	312	790	563
Karnataka	0	0	11	3	193	130	463	385
Kerala	0	0	1	1	57	24	107	99
Madhya Pradesh	1	0	73	34	231	133	929	425
Maharashtra	2	1	21	10	47	49	135	58
Manipur	0	0	0	0	1	2	15	11
Meghalaya	0	0	0	0	0	0	7	1
Mizoram	0	0	0	0	0	0	2	1
Nagaland	0	0	2	0	1	1	0	0
Odisha	0	0	0	0	52	35	59	57
Punjab	0	0	1	1	53	27	107	65
Rajasthan	8	5	35	24	121	80	395	230

Sikkim	0	0	0	0	0	0	0	0
Tamil Nadu	0	0	0	0	149	73	418	208
Telangana	0	0	0	0	45	10	261	150
Tripura	0	0	0	0	0	0	4	4
Uttar Pradesh	1	1	54	5	164	104	219	106
Uttarakhand	0	0	9	0	41	24	66	19
West Bengal	1	0	6	1	5	9	41	9
Andaman and Nicobar Islands	0	0	0	0	0	0	0	0
Chandigarh	0	0	0	0	0	0	0	0
Dadra and Nagar Haveli and Daman and Diu	0	0	0	0	1	1	6	2
Delhi	0	0	0	0	1	1	0	0
Jammu and Kashmir	0	0	0	0	0	0	5	1
Ladakh	0	0	0	0	0	0	0	0
Lakshadweep	0	0	0	0	0	0	0	0
Puducherry	0	0	4	0	3	4	2	6
TOTAL CLAIMS	205	95	3413	2571	6987	4543	9813	7348
TOTAL AMOUNT PAID		1.78 Cr		50.76 Cr		84.14 Cr		125.98 Cr
